

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 232/SM/2012

Coram:

**Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member**

Date of Hearing: 20.11.2012

Date of Order: 27.11.2012

In the matter of

Default in payment of Unscheduled interchanges (UI) charges for the energy drawn in excess of the drawn schedule by Haryana Vidyut Prasaran Nigam Limited, Panchkula.

And

In the matter of

1. Haryana Vidyut Prasaran Nigam Limited, Panchkula
 2. Chairman-cum-Managing Director, Haryana Vidyut Prasaran Nigam Limited, Panchkula
- Respondents**

Following were present:

1. Shri V.V.Sharma, NRLDC
2. Shri H.K.Chawala, NRLDC
3. Miss Joyti Prasad, NRLDC
4. Shri Vijay Gupta, HPPC
5. Shri Pawan Jaswal, HPCC

ORDER

In our order dated 17.10.2012, we had directed as under:

"3. Northern Regional Load Despatch Centre (NRLDC) has reported that a sum of ₹ 243.83 crore including surcharge is outstanding against Haryana Vidyut Prasaran Nigam Limited towards UI payment as on 31.8.2012.



4. From the above facts, it emerges that the respondents have not complied with the provisions of the UI Regulations. The first respondent is directed to liquidate the entire outstanding UI payable amount including the current dues by 31.10.2012. Chairman-cum-Managing Director, Haryana Vidyut Prasaran Nigam Limited is directed to personally ensure liquidation of the outstanding amount by 31.10.2012. If the outstanding dues are not liquidated by the said date, the respondents are directed to show cause, latest by 9.11.2012, as to why action under Section 142 of the Electricity Act, 2003 should not be taken against it for non-compliance of the provisions of the UI Regulations in regard to timely payment of UI charges and directions of the Commission".

2. During the hearing, the representative of the Northern Regional Load Despatch Centre submitted that first respondent had cleared the amount of UI dues outstanding against it.

3. Noting the above submissions, we discharge the notice under Section 142 of the Electricity Act, 2003 against the respondents and direct the present proceedings be dropped.

4. Petition No. 232/SM/2012 is disposed of accordingly.

Sd/-
(M.Deena Dayalan)
Member

sd/-
(V.S.Verma)
Member

sd/-
(S.Jayaraman)
Member

sd/-
(Dr. Pramod Deo)
Chairperson